ITEM NO.5 COURT NO.8 SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 34252/2017

(Arising out of impugned final judgment and order dated 18-11-2016 in IA No. 1/2016 in MFA No. 201722 of 2015 and final judgment and order dated 21-10-2016 in MFA No. 201722/2015 passed by the High Court Of Karnataka At Kalaburagi)

NAGARAJ PATIL Petitioner(s)

VERSUS

ISMAIL & ORS. Respondent(s)

(IA No.64076/2018-CONDONATION OF DELAY IN FILING and IA No.64074/2018-PERMISSION TO FILE SLP/TP and IA No.64078/2018-CONDONATION OF DELAY IN REFILING)

Date : 11-05-2018 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s)
Ms. Supreeta Sharanagouda, AOR (Not present)

For Respondent(s)

The Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment of two weeks on the ground of personal difficulty, list this matter after two weeks.

(SUKHBIR PAUL KAUR) (RAJ RANI NEGI)
AR CUM PS ASST.REGISTRAR

Signature Not Verified
Digitally Signed by SUKHBIR PAUL KAUR
Date: 2018.05.12 11:26:08 PKT
Reason: